

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8457 of 2021

1. Mansoor Ansari  
2. Aijul @ Ajijul ansari ... .. Petitioners  
Versus  
The State Of Jharkhand ... .. Opp. Party

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**CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioners : Mr. Aman Shekhar, Advocate

For the State : APP  
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**Order No. 02: Dated: 8<sup>th</sup> September, 2021**

Heard the parties.

The petitioners are accused in connection with Barhet P.S. Case No. 37 of 2021.

It has been alleged that police had gone to village Talbadia to arrest the petitioners who were wanted in connection with Barhet P.S. Case No. 30 of 2021. At this the accused persons had assaulted the police party and prevented them from discharging their duties. The petitioners are in custody since 21.03.2021.

Regard being had to the period of custody, the above named petitioners are directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) each with two sureties of the like amount each to the satisfaction of learned J.M. 1<sup>st</sup> Class, Sahibganj, in connection with Barhet P.S. Case No. 37 of 2021.

*(Rongon Mukhopadhyay, J.)*

MM